

NATIONAL COMPANY LAW TRIBUNAL,
MUMBAI BENCH COURT VI

Item No. 05.

IA(I.B.C)/ 549(MB)2024 IA(I.B.C)/ 3594(MB)2022

IN C.P. (IB)/1113(MB)2022

CORAM

SHRI SANJIV DUTT
HON'BLE MEMBER (TECHNICAL)

SHRI K. R. SAJI KUMAR
HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF HEARING (HYBRID) DATED **08.05.2024**

NAME OF THE PARTIES : **Central Bank Of India**

Vs

Future Corporate Resources Private limited

For FC : Adv. Amir Arsiwala a/w. Adv. Abdullah Qureshi
a/w Adv. Shradha Patil i/b India Law LLP

For CD : Adv. Ankit Lohia a/w. Petrushka Dasgupta, Adv. Krishna Baruah,
Adv. Ankita Yadav i/b link Legal

IBC under Sec. 7

ORDER

IA(I.B.C)/ 549(MB)2024 IA(I.B.C)/ 3594(MB)2022

1. Heard the argument of Counsel for the Applicant/Original CD and Respondent/ Original FC and the above IA is **reserved for orders.**
2. Both parties are at liberty to file their written submissions, if any, within two weeks from today.
3. List the main C.P. on **10.06.2024 for further consideration.**

Sd/-
SANJIV DUTT
MEMBER (TECHNICAL)

Sd/-
K. R. SAJI KUMAR
MEMBER (JUDICIAL)

//SKS//